

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Special Bench)

Item No.-103

IB-657/ND/2021
New IA-492/2026

IN THE MATTER OF:

Manish Aneja & Ors.

.....Applicant

Vs.

Revital Reality Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 02.02.2026

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Adv Rishabh Jain, Adv Nikhil Kr. Verma

For the Respondent :

ORDER

New IA-492/2026:-

This is an application filed under Section 12(2) of the IBC seeking extension of CIRP period beyond 180 days. Ld. Counsel on behalf of Applicant is present. The CIRP was initiated vide order 04.06.2024. However, the Hon'ble NCLAT vide order dated 29.08.2025 has excluded period between 02.07.2024 till 29.08.2025 from computation of CIRP period. According to Ld. Counsel, 180 days is going to expire on 28.01.2026.

Certain PRAs have submitted their Resolution Plan which is to be considered by the COC. The COC in its meeting held on 13.01.2026 with 90.73% has resolved to seek extension of time for completion of the CIRP.

Keeping in view the aforesaid facts and circumstances of the case, 90 days extension beyond 180 days w.e.f. 29.01.2026 is granted to the Resolution Professional for completion of the CIRP. With these observations, the **present IA is disposed of.**

**Sd/-
(ATUL CHATURVEDI)
MEMBER (T)**

**Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)**